

Central Administrative Tribunal
Principal Bench

(1)

OA-3047/92

New Delhi this the 3rd day of February, 1997.

Hon'ble Mr. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Sulli,
S/o Sh. Balley,
C/o Rani Thakur, B-21,
Jawahar Park, Devli Road,
Khanpur,
New Delhi.

...Applicant

(By Advocate Sh. H.P. Chakravorty)

-Versus-

1. Union of India, through
the Secretary, Ministry of Railways,
Rail Bhawan,
New Delhi.

2. The General Manager,
Central Railway,
Bombay VT.

3. The Deputy Controller of Stores,
C.W.E. & G.,
Central Railway,
Jhansi.

...Respondents

(By Advocate Sh. H.K. Gangwani)

O R D E R (Oral)
(Hon'ble Mr. S.R. Adige, Member (A) :-

Heard.

2. Both counsel agree that in the event the applicant makes a self-contained representation to the respondents, giving the full details within four weeks from the date of receipt of a copy of this judgement, the respondents will consider the same and subject to availability of work, consider engaging him as casual labourer in preference to outsiders and those with ^{1 month} lesser length of service in the light of the relevant rules and instructions on the subject.

3. O.A. is disposed of accordingly. No costs.

A. Vedavalli
(DR. A. VEDAVALLI)
Member (J)

S.R. Adige
(S.R. ADIGE)
Member (A)

San.